

Bench No. I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

I.A NO. 226/KB/2017

C.P (IB). NO. 150/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th July, 2017, 10.30 A.M

Name of the Company	Parker Hannifin India Pvt. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. AKASH SHARMA, P&CS

Corporate Debtor

Akash Sharma
18.7.17

2. Arun Gupta, FCA

IRP

Arun Gupta
18.7.17

ORDER

Ld. IRP, Mr. Arun Kumar Gupta and the Ld. Counsels for the Corporate Debtor are present.

Ld. IRP has filed Progress Report in the matter, which contains the minutes of the meeting of the creditors. It appears from the minutes of the meeting that the matter of appointment of Resolution Professional was placed before the CoC, but the Committee proposed to convey the decision to the IRP by e-mail after getting necessary internal approvals. It is further recorded that necessary decision would be recorded in the next meeting of the Committee.

It is pertinent to note that IRP was appointed by order dated 20/04/2017 and within 30 days time period, CoC was either to appoint IRP as RP or nominate any other person as RP. But the CoC has failed to take any decision in this regard as provided in IBC 2016. So I hereby appoint IRP as RP and he will work as Resolution Professional in the matter and that he will proceed in the matter in accordance with law. He will finalise Resolution Plan at the earliest and interim report may be filed by 29/08/2017.

List the matter on 29/08/2017.


(Vijai Pratap Singh)
Member (J)